

ITEM NO.6

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3361/2019

KESHARI SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(ONLY SLP(Cr1) No.1348-1350/2022 TO BE LISTED BEFORE THE REGISTRAR COURT.)

WITH

SLP(Cr1) No. 1348-1350/2022 (II)

Date : 09-12-2022 This petition was called on for hearing today.

For Petitioner(s)

Ms. Parul Shukla, AOR
Ms Shreya Bhojnagarwala, Adv.

For Respondent(s)

Ms. Ruchira Goel, AOR
Mr Adit Jayeshbhai Shah, Adv.
Mr Bijender Singh, Adv.
Mr. Devvrat, AOR
Mr. Bhuwan Raj, AOR
Mr Raghunath Pathak, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

SLP(Cr1) No. 1348-1350/2022

Service is complete on respondent no.1 but none has entered appearance.

Contd....

Item no.6

Ld. Counsel for the petitioner is granted four weeks' time as final opportunity to take appropriate steps in respect of respondent no.2(dead).

Ld. Counsel for respondent nos. 3 and 4 prays for and is granted four weeks' time to file counter affidavit.

List again on 30.1.2023.

H. SHASHIDHARA SHETTY
Registrar